Date: June 06, 2025

Corrigendum and Responses to Pre-Bid Queries – Limited Request for Proposal (RFP) for "Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure"

Reserve Bank of India, Department of Currency Management, Central Office had invited E-tender Ref No. - <u>RBI/DCM-Central Office</u> <u>Departments/Others/2/25-26/ET/70</u> on the captioned subject which was published on MSTC Portal and RBI website (www.rbi.org.in) on May 02, 2025.

Sr. No.	Section & Para No. of RFP Document	Existing Clause	Modified Clause
1.	Definitions ii.	assessment, DPR, Vendor Selection, PM-CA and each facility under PM-PF are meeting the required performance standards and that all systems and processes are functioning as intended after the	"Satisfaction of RBI" – means that in RBI's assessment, DPR, Vendor Selection, PM-CA and each facility under PM-PF are meeting the performance standards agreed upon and that all systems and processes are functioning in line with the laid down specifications once the stablisation period is over, separately for each physical facility;
2.	Definition xvii.	satisfactory performance after Go-live of the	
	Section V - Conditions of Contract	Duration of the Contract shall mean the period from the date of signing of Contract until the Certification	
	5.2	of Satisfaction by the Bank for all Phases, which shall	

2. In this context, it is notified that certain clauses of the RFP document have been modified as under:

		span seven (7) years, the duration of the First Phase being the first four (4) years. Subsequent phases may overlap with the previous phase/s. The Bank reserves the right to permit additional time for project execution or to discontinue the Project after any phase / certain number of facilities.	
	5.11 Payment to Tenderer Part I – Project Report	At the time of issuing satisfaction certificate for at least 1 SIO, 1 SCC and 1 LCC in Phase I	
	Milestone VIII **\$ - Delivery timeline	For stabilisation, 12 months after Go-live and after certification of satisfaction by RBI for individual facilities in Phase I.	
	Milestone IX **\$ - Delivery timeline	For 18 months after Go-live and after certification of satisfaction by RBI for individual facilities in Phase I (6 months for integration of CA areas + 12 months for stabilisation of the facility)	
	5.10.2 Future phases commencing within the Phase I Contract period:	CI_T = Consumer Price Index for industrial workers for the project location declared by Labour Bureau, Government of India, for the month-end, at the time of award of Certificate of Satisfaction for Phase I or 5 years, whichever later plus the delay attributable, if applicable, to the Consultant-cum- Project Manager (at the discretion of the Bank) with respect to future phases.	
3.	Section I - Notice Inviting Tender – First Para		The Phrases "four years" and "four (4) years" to be read as "four years and three months".

	of Contract - 5.2	Duration of the Contract shall mean the period from the date of signing of Contract until the Certification of Satisfaction by the Bank for all Phases, which shall span seven (7) years, the duration of the First Phase being the first four (4) years.	
	Annex II (Detailed Scope of Work) - Part II – Tendering Process for Onboarding of Vendors and Project Management		
4.	Section II 2.1 - Tender Schedule, Sr. No. 5	Last date and time for submission / uploading of completed bid response – June 20, 2025 at 1430 hrs	Last date and time for submission / uploading of completed bid response – July 04, 2025 at 1430 hrs
	Section II 2.1 - Tender Schedule, Sr. No. 6	Opening of Technical Bids & Documents - June 20, 2025 at 1500 hrs	Opening of Technical Bids & Documents - July 04, 2025 at 1500 hrs
5.		Form E for Completed / Ongoing projects submitted under EOI stage. Reports in respect of the projects, to be intimated by the Bank, should be submitted for the following:	Client (of the Tenderer) Performance Report (CPR) as per Form E for Completed / Ongoing projects submitted under EOI Stage. In cases where CPR cannot be submitted, it shall be the responsibility of the bidder to arrange an interaction of the Bank with the concerned clients and ensure that adequate feedback is received from Client/s in this regard. Reports in respect of the projects, to be intimated by the Bank, should be submitted for the following:
6.	evaluation	applicant during the EOI process, especially regarding Work Experience and Key Personnel, are not available / verifiable at RFP stage, the Tenderer	Marks for Work Experience and Key Personnel shall be scaled down and carried forward from the EOI to the RFP stage. The submissions made by the bidder regarding 'Work experience' during the EOI stage shall be verified through Client Performance Reports sought under Form E of the RFP. Non-submission of the same

			may either impact the score or lead to disqualification of the applicants. Similarly, if the submission made during EOI stage regarding Key Personnel is changed during Technical Bid submission for the RFP, it may either impact the score or lead to disqualification. Commercial bids of the disqualified applicants would not be opened.
7.	4.13 Fixed Price	fixed for Consultancy and Project Management services for the Contract period for carrying out Part I	Prices quoted by the Tenderer shall remain firm and fixed for Consultancy and Project Management services for the Contract period for carrying out Part I – DPR and Part II – Vendor Selection and Project
8.	4.19.1 Performance Bank Guarantee (PBG) Form I - Proforma of Bank Guarantee for Performance Security - 4 (d)	 PBG for Vendor Selection and Project Management for Physical Facilities of Phase I to be provided for 64 months i.e. 50 months + 12 months stabilisation period + 2 months. PBG for Vendor Selection and Project Management for Physical Facilities of Phase I to be provided for 64 months i.e. 50 months + 12 months stabilisation period + 2 months. 	
9.	5.8.1 Modification of Contract	In case the design or specifications submitted by the successful Tenderer, which were accepted by the Bank, require changes during project implementation,	In case the design or specifications submitted by the successful Tenderer, which were accepted by the Bank, require changes during project implementation due to design gaps / faults / errors, the original design would be updated by Consultant-cum-Project Manager suitably at no additional cost. The Bank shall accept the DPR only at a broad level as it will not be possible for the Bank to identify if something is not functional at micro level.
10.	5.10 Price Escalation	5.10.1 Delayed implementation of Phase I: The charges shall remain fixed until one year after the	The phrase "5 years" shall be read as "5 years and 3 months".

duration of the contracted period for phase I (i.e. for 5 The phrase "4 years" shall be read as "4 years and 3
years from the date of signing of the Contract). For months".
the payments falling due beyond this period (5 years),
escalation will be considered only where the Bank is
satisfied that the delay is not attributable to the
Consultant-cum-Project Manager. Where the Bank is
satisfied that such price escalation is warranted, the
contracted charges would be paid on pro-rata basis,
after indexation to Consumer Price Index (CPI),
during such period as considered eligible for
escalation by the Bank. The following formula shall be
used for computing Price Escalation.
Cl _o = Consumer Price Index for industrial workers
for the project location declared by Labour Bureau,
Government of India for the month- end, after 5 years
from the date of signing of Contract plus the delay
attributable to the consultant (at the discretion of the
Bank), if any,with respect to Phase I
5.10.2 Future phases commencing within the Phase
I Contract period: During the implementation of any
future phases, that are started within the Contract
period of phase 1 (i.e. within 4 years from the date of
signing of the Contract), all pro-rata payments for
these phases falling due post satisfaction of RBI for
Phase I or 5 years, whichever later, would be indexed
to CPI post Satisfaction of RBI for Phase I or 5 years,
whichever later. The following formula shall be used
for computing Price Escalation.
CI _T = Consumer Price Index for industrial workers
for the project location declared by Labour Bureau,
Government of India, for the month-end, at the time
Government of mula, for the month-end, at the time

		years, w applicab	hichever later plus t le, to the Consultar iscretion of the Banl	sfaction for Phase I or 5 the delay attributable, in nt-cum-Project Manager k) with respect to future	F -		
		Contract applicab periods t Contract delay a Manager Manager stage)	period: Escalate le, as stated at par beyond 4 years from . All escalated prices ttributable to the r, if any. The timeline ment Office (up to would shrink by	mencing after Phase ed pricing would be a 5.10.2, for execution the date of signing of the s will be adjusted for the Consultant-cum-Projec of for running the Projec of facilities' stabilisation 6 months, basis the elementation of earlier			
11.	Note under 5.10.1 Delayed implementation of Phase I:	No existi	ng clause in RFP		T+63 mo become	onths onwards, price	ne originally falling due at e escalation clause would · 75 month onwards i.e., ne becomes due.
12.	5.11 Payment to Tenderer – Point (ii) & 3.9 (ii)		DPR will have a cap of 7% and Vendor Selection a cap of 6% of the total Commercial Bid.			have a cap of 9% ar the total Commercia	
13.	5.11 Payment to Tenderer – Table in Point (iii)	two mile	Please refer to Column "Delivery Timeline (Betweer two milestones)" and "Cumulative Delivery Timeline for the milestones				
		Mile- stone	Delivery Timeline (Between two milestones)	Cumulative Delivery Timeline	Mile- stone	Delivery Timeline (Between two milestones)	Cumulative Delivery Timeline
							T=Date of signing of

		T-Dete of simple a of	Т			
		T=Date of signing of				Contract with
		Contract with				Consultant cum-
		Consultant cum-		-		Project Manager
		Project Manager			04 months	T+4 months
	03 months	T+3 months			No Change	T+6 months
	02 months	T+5 months			No Change	T+8 months
111	02 months	T+7 months		IV	No Change	T+10 months
IV	02 months	T+9 months		V*	No Change	T+21 months for
V*	11 months	T+20 months for			·	Milestone (V) (A) for
		Milestone (V) (A) for				PM CA & Milestone (V)
		PM CA & Milestone				(B) for PM PF Phase I
		(V) (B) for PM PF				· /
		Phase Í	,	VI \$	No Change	No Change
VI \$	To be undertaken				0	3
	in parallel with					
	Milestone VII			VII \$	No Change	T+45 months for
VII \$	24 months	T+44 months for		· ··· •	i i e e i e i ge	Phase I.
vii ¢	due course)	Phase I.		VIII**\$	No Change	T+51 Months
VIII**\$	6 months	T+50 Months		· ···· •	ite energe	
VIII Q	Phase I				No Change	T+63 Months
	For stabilisation,	T+62 Months			no onango	
	12 months after					
	Go-livePhase I				No Change	No Change
	Integration and	To be fixed in due			No onango	No onlange
	Stabilisation of all	course				
	facilities in Phase	course				
	(Timelines for					
	subsequent Phases to be					
	fixed in due					
	course)	T I C I I I				
	Integration and	To be fixed in due				
	Stabilisation of all	course.				

		IX**\$	facilities in Phase III. (<i>Timelines for</i> subsequent Phases to be fixed in due course) For 18 months Phase I (6 months for integration of CA areas + 12 months for stabilisation of the facility)	T+62 months	IX**\$	No Change No Change	No Change T+63 months
					remains	unchanged as per	
14.	5.11 Payment to Tenderer Milestone V*	areas To			s To be p		election for Centralised areas y for each RFP* as per the
		floated in proportic ii. Signir 50% of t	n respect of a particu onate charges ng of Contract with he proportionate cha	0	ii. 30% iii. 30% iii. 40%	at time of RFP rele at bid opening at vendor onboard	ing
15.	5.12 Timing of Payments	Milestone-based payments: The Consultant-cum- Project Manager shall raise invoices strictly based on the milestones which would be payable within 45 days of satisfactory response to any clarifications sought by the Bank on the invoice submitted by the Consultant-cum-Project Manager. Delay in payment					e invoices strictly based on d be payable within 45 days any clarifications sought by n 15 days) on the invoice

		beyond 45 days may give rise to interest liability for the Bank.	Delay in payment beyond 45 days may give rise to interest liability for the Bank.
16.	5.14 Liquidated Damages (vii) Penalty for deficiency in Services	significant deficiencies in services causing adverse effect on the Project or on the reputation of the Bank, the Bank has the discretion to debar such entity for a specified period. The decision of the Bank shall be	In addition to the liquidated damages, in the case of significant deficiencies in services causing adverse effect on the Project or on the reputation of the Bank, the Bank has the discretion to debar such entity for a specified period, after providing an opportunity to the Consultant-cum-Project Manager to be heard in the matter. The decision of the Bank shall be final in this regard and the Consultant-cum-Project Manager shall abide by the same.
17.	5.15.2 Insurance		A copy of the insurance policy is to be submitted to the Bank before commencement of work by the Consultant-cum-Project manager.
18.	5.16.3 Indemnity	This Bond shall be valid up to 10 years after stabilization of the last Phase	This Bond shall be valid for a period of three years after stabilization of the last Phase
	Form J Professional Indemnity Bond for Consultancy and Project Management Services – Para 12	This Bond shall be valid up to 10 years after stabilization of the last Phase.	This Bond shall be valid for a period of three years after stabilization of the last Phase.
19.	Form J Professional Indemnity Bond for Consultancy and Project Management Services	that the (name of the Indemnifier) appointed under this RFP along with the below mentioned two sureties hereby absolutely, irrevocably and	unconditionally indemnifies and undertakes to guarantee and agree to keep the Bank indemnified

		Surety 1 Signature Name	References to Sureties at the end of Form J is deleted.
		Address Contact details (Mobile / E-mail ID)	
		Surety 2 Signature Name	
		Address Contact details (Mobile / E-mail ID)	
20.	5.18 Proof Checking	5.18.1. The Bank shall have the right to get the designs and project report proof checked by a proof consultant to be selected by the Bank as may be decided in this regard. Further, the Bank shall also have the right to randomly proof check the various stages of execution either directly or through its representatives. All the details shall be made available to the Bank / its representatives / proof consultant on time. In case the designs / any component of the project report / any deficiency or deviation found during the random check, need to be modified or corrected, the same shall be carried out by the Consultant-cum-Project Manager at his own cost without demur. Otherwise, the Bank shall have the right to get the same rectified at the risk and cost of the Consultant-cum-Project Manager.	The Bank shall have the right to get the designs and project report proof checked by a proof consultant to be selected by the Bank as may be decided in this regard. Further, the Bank shall also have the right to randomly proof check the various stages of execution either directly or through its representatives. All the details shall be made available to the Bank / its representatives / proof consultant on time. In case the designs / any component of the project report / any deficiency or deviation found during the random check, need to be modified or corrected, the same shall be carried out by the Consultant-cum-Project Manager at his own cost without demur. Otherwise, the Bank shall have the right to get the same rectified at the risk and cost of the Consultant-cum-Project Manager. If external party is engaged for proof-checking, an undertaking will be taken for confidentiality.

21.	5.21 Intellectual Property Rights	 5.21.1 All rights pertaining to any intellectual property generated / created / invented in the due course of the project, shall vest with the Bank. 5.21.2 In this sub-clause, "Infringement" means an infringement (or allegation of infringement) of any patent, registered design, copyright, trademark, trade name, trade secret or other intellectual or industrial property right relating to the consultancy and project management services and "claim" means a claim (or proceedings pursuing the claim) alleging an infringement. The Consultant-cum-Project Manager shall indemnify at its own cost and expenses and hold the Bank harmless against and from any other claim which arises out of or in relation to the design, layout, drawings, details provided in the project report, etc. 	 5.21.1 Bank to own intellectual property created: All plans, software, drawings, specifications, designs, reports and other documents, including derivatives, modifications, customizations, enhancements etc. (collectively referred to as "Project Documents") prepared by the Consultant-cum-Project Manager (or its Technical Partner or any party assisting the Consultant-cum-Project Manager) in the course of the project shall become and remain the property of the Bank, and all intellectual property rights in such Project Documents shall vest with the Bank. Any Project Document of which the ownership or the intellectual property rights do not vest with the Bank under law, shall automatically stand licensed for all time to the Bank as and when such Project Document is created and the Consultant-cum-Project Manager agrees to execute all papers and to perform such other acts as the Bank may deem necessary to secure its rights herein licenced by the Consultant-cum-Project Manager. 5.21.2 Existing intellectual property: It is understood and agreed that the Consultant-cum-Project Manager. 5.21.2 Existing intellectual property: It is understood and agreed that the Consultant-cum-Project Manager.
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			5.21.3 Upon completion or termination of the contract: Not more than 15 (fifteen) Days following the date of termination of the contract (for whatever reason) or completion of the Project under the RFP, the Consultant-cum-Project Manager will deliver to the Bank all information (including information that is in electronic form), confidential information, intellectual property, working papers, reports or other papers that are the property of the Bank.
			5.21.4 Indemnification: The Consultant-cum-Project Manager shall indemnify at its own cost and expenses, and hold the Bank harmless, against and from any other claim which arises out of or in relation to the software, design, layout, drawings, details provided in the project report etc. In this sub-clause, "infringement" means an infringement (or allegation of infringement) of any patent, registered design, copyright, trademark, trade name, trade secret or other intellectual or industrial property right relating to the consultancy and project management services and "claim" means a claim (or proceedings pursuing the claim) alleging an infringement.
22.	5.22.1 Termination of Contract	rights and remedies available to it, may, by 30 days written notice, terminate the Contract, in whole or in part, if the Consultant-cum-Project Manager –	 The Bank, without prejudice to any other contractual rights and remedies available to it, may, by 30 days written notice, terminate the Contract, in whole or in part, if the Consultant-cum-Project Manager i. fails to deliver, fails to rectify the defects identified by the Bank or fails to perform all or any of the contractual obligation(s) within the time schedule indicated in the DPR and accepted by the Bank;

23.	5.29.3 Standard and Compliance with Laws and Regulations	throughout the performance of this Contract, comply with all laws, rules, regulations and statutory requirements of Government of India, State Governments and other Statutory Bodies as far as	The Consultant-cum-Project Manager shall, throughout the performance of this Contract, comply with all laws, rules, regulations and statutory requirements of Government of India, State Governments and other Statutory Bodies as far as such bodies have jurisdiction over the Contract work or any part of the site. Any changes due to any new law/requirements introduced after the signing of the contract which shall impact the timelines/cost of services, shall be subject to the change request process (Para 5.39) laid down in this RFP.
24.	5.39 Change Request	5.39.2 The decision of the Bank with regard to considering a change under 'Change Request' (i.e., one requiring considerable resources / time or entailing significant cost on part of the Consultant- cum-Project Manager) and the charges payable shall be final and binding on the Consultant-cum-Project Manager. Any other change will be considered as a minor one, not requiring consideration as a 'Change Request'.	
		purpose by the Bank, if necessary.	5.39.4 (iii) Approval by a Committee constituted for the purpose by the Bank comprising of external experts / members to consider and approve the proposed change request. The decision of the said Committee (both technical and financial) shall be considered final.
25.	Currency Management	Residential arrangement, Toilets, Crèche, Parking for Security Staff / Guard room, Armory, Arms repair / maintenance area, Truck Parking Area. Residential and Core security area campus should preferably be separate.	

26.	26. Annex II (Detailed Scope of Work) - Part I(A)(g); Part II – Tendering Process for Onboarding of Vendors and Project Management (ii)		ons; coordinating and lia / all concerned author architect wherever req approvals / clearances / ank (or any other entity ne appointment of liaisin would fall under the S nt-cum-Project Manager	aising with the local ities, appointment of uired, for obtaining NOCs, etc. on behalf as decided by the g architect, wherever cope of Work of the who shall factor in			
	Pre-Construction Stage (ix)	and oth	sary assistance such as p er documents, drawing by the Bank (or any othe ank).	gs, etc. shall be	and other	sary assistance such as documents, drawings, e ed by the Bank (or any o ink).	tc., as available, shall
27.	Annex II (Detailed Scope of Work) - Part I (C) - Acceptance of	The DPF below:	R shall be submitted as pe	er the timeline	The DPR below:	shall be submitted as pe	er the timeline
	the DPR	Sr no.	Item of work	Timeline	Sr no.	Item of work	Timeline
		1.	Submission of draft DPR with conceptual architectural designs, including plans and elevations, and 'schematic' design of automation and all other elements involved as detailed in RFP (for all areas)	T (date of signing of Contract) + 3 months	1.	Submission of draft DPR with conceptual architectural designs, including plans and elevations, and 'schematic' design of automation and all other elements involved as detailed in RFP (for all areas)	T (date of signing of Contract) + 4 months
		2.		T+5 months	2.	Review / Comments by the Bank	T+ 5 months
			architectural designs, including plans and		3.	Submission of draft DPR with final	T+6 months

		3.	elevations, and final 'schematic' design of automation and all other elements involved, as detailed in RFP, along with incorporation of changes suggested by the Bank, if any. Submission of preliminary cost estimate of each category of facilities. Submission of all deliverables as detailed under DPR, including incorporation of changes suggested by the Bank, if any, and detailed design of identified location where land is available.	T+7 months	4.	architectural designs, including plans and elevations, and final 'schematic' design of automation and all other elements involved, as detailed in RFP, along with incorporation of changes suggested by the Bank, if any. Submission of preliminary cost estimate of each category of facilities. Review / Comments by the Bank Submission of all deliverables as detailed under DPR, including incorporation of changes suggested by the Bank, if any, and detailed design of identified location where land is	T+7 months T+8 months
		4.	by the Bank	1+911011115	6.	available. Review & Acceptance	T+10 months
						by the Bank	
28.	Annex II (Detailed Scope of Work) - Part		k reserves the right to sug tions to the DPR, at any po ne Bank.		alteration		oint, at no additional

	I (C) Acceptance of the DPR		
29.	Management Pre-	complete the construction of Project within the period stipulated. In case of delay, which may occur due to the reasons beyond the control of Consultant-cum- project manager, Consultant-cum Project Manager would intimate the Bank with full details of extension in time limit for completion of the works and keeping the Contract alive. However, any approval for extension of time of completion of the works stipulated in the construction Contracts will be without any additional financial implication on the Bank (or	Consultant-cum-Project Manager shall be required to complete the construction of Project within the period stipulated. In case of delay, which may occur due to the reasons beyond the control of Consultant-cum-project manager, Consultant-cum-Project Manager would intimate the Bank with full details of extension in time limit for completion of the works and keeping the Contract alive. However, any approval for extension of time of completion of the works stipulated in the construction Contracts will be without any additional financial implication on the Bank (or any other entity as decided by the Bank), unless otherwise agreed by the parties.
30.	Annex II – Detailed Scope of Work - Part II - Tendering Process for Onboarding of Vendors and Project Management Pre- Construction Stage - Para (xvii)	suitable dispute-resolution mechanism to facilitate a quick and amicable settlement of disputes, if any,	
31.	Annex II (Detailed Scope of Work) - Part II – Tendering Process for Onboarding of Vendors and Project Management	No existing clause in RFP	Clause introduced as (vi) – "If certain Certification / Testing is required to be done by approved agencies, the same shall be arranged by the Consultant-cum-Project Manager and the cost of the same shall be settled on reimbursement basis against the submission of receipts."
	Post Construction Stage		

	- Testing, Commissioning, Training & Handover		
32.	Form I Proforma of Bank Guarantee for Performance Security – Para 4	This guarantee shall not be revoked by us without prior consent in writing of RBI.	This guarantee shall not be revoked during its currency by us without prior consent in writing of RBI.
33.	Form I Proforma of Bank Guarantee for Performance Security – Para 4 (g)		The guarantee shall be extendable two (2) months prior to its expiry, if work is not completed as per milestone.
34.	Form O Proforma of Bank Guarantee for Earnest Money Deposit - Para 4	prior consent in writing of RBI.	This guarantee shall not be revoked during its currency by us without prior consent in writing of RBI.

3. The minutes of the pre-bid meeting held on May 27, 2025 are enclosed as Annex 'A'.

4. The clarifications to the queries raised are enclosed as <u>Annex 'B'</u>. These clarifications shall be treated as part of the RFP document issued on May 02, 2025.

Chief General Manager-in-Charge

Department of Currency Management

Annex A

Minutes of the Pre-Bid meeting – Limited Request for Proposal (RFP) for "Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure"

A Limited Request for Proposal (RFP) for "Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure" was issued on May 02, 2025. As per the Schedule in the RFP, pre-bid meeting was conducted on May 27, 2025 at 1430 hours through WebEx by DCM. The meeting was attended by representatives of shortlisted applicants of EOI process, the list of which is appended below.

Shri Nageshwar Rao Koripalli, IRS (Retd.), and Shri Pramod Phalnikar, IPS (Retd.) Independent External Monitor for pre-bid / precontract Integrity Pact for this RFP observed the meeting. Following were the participants of the meeting:

RBI Participants

Sr. No.	Name of the Official	Name of the Department
1.	Shri J P Bansal, CGM	DCM, CO
2.	Shri Prodosh Ganguly	Ex-GM, RBI
3.	Ms Deepika Jhajharia, DGM	DCM, CO
4.	Ms T P Hemalatha, DGM	DCM, CO
5.	Ms Neetika Gogula, LO	LD CO

6.	Shri Arindam Chakraborty, AGM	DCM, CO
7.	Shri Vaibhav Deepak Hingmire, AGM	DCM, CO

List of Shortlisted Applicants to whom Limited RFP has been issued

Sr. No.	Name of the Representative	Name of the Organization / Participated on behalf of
1.	Shri Shubham Baweja	The Boston Consulting Group (India) Private Limited
2.	Shri Somanaathan M	Miebach India / The Boston Consulting Group (India) Private Limited
3.	Shri K Saurabh Shrivastava	MECON Limited
4.	Shri Pravesh Singh	MECON Limited
5.	Shri Ratnadeep Gupta	MECON Limited
6.	Ms Kanchan Shukla	MECON Limited
7.	Shri Gaurav Shobhane	Accenture Solutions Private Limited
8.	Ms Sneha Savla	Accenture Solutions Private Limited
9.	Shri Gurpawan Singh	IIRIS / Accenture Solutions Private Limited
10.	Shri Jens Eberhardt	Cash Infrastructure Projects and Services GmbH / Accenture Solutions Private Limited
11.	Shri Sekar Ramajeyam	Cash Infrastructure Projects and Services GmbH / Accenture Solutions Private Limited

12.	Shri Naga	Cook Infractructure Projects and Services
12.	Shri Naga	Cash Infrastructure Projects and Services
		GmbH / Accenture Solutions Private Limited
13.	Shri Arindam Chaudhari	AECOM India Pvt Ltd / Accenture Solutions
		Private Limited
14.	Shri Matt Sykes	The CPT Group / Accenture Solutions Private
		Limited
15.	Shri Scott Forster	The CPT Group / Accenture Solutions Private
		Limited
16.	Shri Taha Ansari	Colliers International (India) Property Services
		Private Limited
17.	Shri Ranjan Gupta	Colliers International (India) Property Services
		Private Limited
18.	Shri Arihant Jain	Colliers International (India) Property Services
		Private Limited
19.	Shri Ranjam Gupta	Professionals for Planning Architecture and
		Landscape (PPAL) / Colliers International (India)
		Property Services Private Limited
20.	Shri Kapil Narayan	Engineers India Limited
21.	Shri Sagar Goel	Engineers India Limited
22.	Shri Prasobh Muraleedharan	Engineers India Limited

23.	Shri Anup Kumar	Engineers India Limited
24.	Shri Vineet Kumar Parwal	PricewaterhouseCoopers Private Limited
25.	Shri Udaykumar M N	PricewaterhouseCoopers Private Limited
26.	Shri Santosh Dasari	PricewaterhouseCoopers Private Limited
27.	Shri Ayush Jajodia	PricewaterhouseCoopers Private Limited
28.	Shri Birger Rochtus	PEC / PricewaterhouseCoopers Private Limited

2. The queries raised by the shortlisted applicants regarding terms and conditions of the RFP document were clarified. The clarifications to the points raised are furnished in <u>Annex 'B'</u>.